आर्येंगे या नहीं ! हां, हम 42 के फाइटर हैं। आप भी हो तो हमारे साथ आओ। यहां चपर-गट्टुओं की तरह से बैठ कर काम नहीं करना चाहिये। मैं चाहता था कि सदन बैठे और बैठ कर उठे।

[तत्पश्चात् श्री राजनारायण सदन त्याग कर चले गये।]

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC ACCOUNTS

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENT-ARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): I beg to move the following Motion:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate a member from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of the Committee ending on the 30th April 1989 in the vacancy caused by the resignation of Shri M. M. Dharia from the Committee and do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to serve on the said Committee".

The question was put and the motion was adopted.

ANNOUNCEMENT BY VICE CHAIR-MAN RE ELECTION TO THE COM-MITTEE ON PUBLIC ACCOUNTS

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have to inform the Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Committee on Public Accounts:

Number of Members to One. be elected.

Last date and time for receiving nominations. 13th August 1968 (up to 3 P. M.)

Last date and time for withdrawal of candidature.

14th August 1968 (up to 3 P. M.) Date and time of elec-

19th August 1968 (Between 3 P. M. and 5 P. M.).

Place of election

Room No. 63, First Floor, Parliament House, New Delhi.

Method of election

Proportional representation by means of the single transferable vote.

RESULT OF ELECTION TO COM-MITTEES

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The following members being the only candidates nominated for election to the bodies respectively shown against each, I hereby declare them duly elected to be members of the said bodies:

Shri Arjun Arora—The Council established under section 31(a) of the Institute of Technology Act, 1961.

Shri T. Siddalingaya—The All India Council for Technical Education.

Shri Mahitosh Purkayastha—Employees' State Insurance Corporation.

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch.

The House reassembled after lunch at half past two of the clock, THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.

ALLOCATION OF TIME BY THE BUSINESS ADVISORY COMMITTEE FOR GOVERNMENT LEGISLATIVE AND OTHER BUSINFSS

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): I have to inform Members that the Business Advisory Committee at its meeting held today has

recommended allocation of time for Government Legislative and other business to be taken up during the current session as follows:—

Business

Time allotted

I. Government Business-

- (1) Motion for concurrence for reference of the Insurance (Amendment) Bill, 1968, to a Joint Committee.
 - l hour
 - (2) The Banking Laws (Amendment) Bill, 1968, as passed by the Lok Sabha.
 - 5 hours
 - (3) The Indian Registration (Amendment) Bill, 1968 . 1 hour
 - (4) The Judges (Inquiry) Bill, 1968, as passed by the Lok Sabha . 2 hours

II. Short Duration Discussion-

- (a) Discussion on "the flood situation in the different parts of the country".
- On August 13, 1968, at 4 P. M.
- (b) Discussion regarding "unemployment among engineers". Committee recommended that time should be

commended that time should be provided for discussion in the week commencing on August 19, 1968.

COMMUNICATION RE ARREST OF SHRI K. CHANDRASEKHARAN, A MEMBER OF RAJYA SABHA

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have to inform Members that I have received the following communication from the Sub-Divisional Magistrate, Parliament Street, New Delhi, dated the 9th August, 1968:—

"I have the honour to inform you that I have found it my duty in the exercise of my powers under section 64 of the Criminal Procedure Code to direct that Shri K. Chandrasekharan. Member of the Rajya Sabha be arrested under section 188 IPC for taking out a procession and shouting slogans in defiance of the prohibitory orders promulgated under section 144 Cr.P.C. at the junction of Church Road—Brassey Avenue, New Delhi, at 11.10 A.M. today.

Shri K. Chandrasekharan, Member of the Rajya Sabha, was accordingly arrested at 11.10 a.m. and is being produced before the Judicial Magistrate, Parliament Street, New Delhi, for trial today."

SHRI BANKA BEHARY DAS (Orissa): Is it for seeking some justice to Kerala that they have been arrested?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have read the message as it has come to me.

SHRI BANKA BEHARY DAS: I am told that they were having the demonstration because Kerala was being neglected, because the rice that was promised to be supplied to Kerala has not been sent, and also in the matter of locating some Central sector projects in Kerala. I want to know the real position and Government may inform us of the causes of this happening.

SHRI CHITTA BASU (West Bengal): Sir, Mr. Chandrasekharan and other Members of Parliament today, leading a procession wanted to come to Parliament to meet the Prime Minister and other Members of Parliament and hand over to the Prime Minister a memorandum in which is included the following demands:—

Adequate quantity of rice should be supplied to the State of Kerala regularly.

The food subsidy, recently withdrawn by the Central Government, should be restored immediately.

Effective steps to eradicate the regional imbalances resulting from post neglect, and also to raise the per capita income of Kerala to the All India level in the Fourth Plan.